

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

108

CP (IB) No. 389/KB/2018
CA (IB) No. 692/KB/2018
CA (IB) No. 736/KB/2018

Present: Hon'ble Member (J), Shri Jinan K.R.

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 10TH AUGUST, 2018, 10:30 A.M.

Name of the Company	C.G. Power and Industrial Solutions Ltd. -Vs- Powercon Projects & Associate Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

108. Jayati Chowdhury, Advocate For Intervening Applicant. Jayati Chowdhury
10/8/18

Ranjana Seal, Advocate For Intervening Applicant. R Seal
10/8/18.

Niladri Khanna Advocate for the IRP. Niladri Khanna
10/8/18

1. Mr. Arishek Guha, Adv

2. Mr. Sk Shahrulk Raja, Adv

} - For C.G. - Power

10/8/18

ORDER

Ld. Counsel for the Interim Resolution Professional (IRP) as well as Ld. Counsel for the operational creditor and the intervening applicant is present.

Ld. Counsel for the IRP submits that the 1st Committee of Creditors (CoC) meeting has been convened on 09/08/2018 and prays for time to file 1st progress report.

In the meanwhile an interim application being CA(IB) No. 736/KB/2018 filed by the financial creditor came up for consideration on today. The applicant is directed to serve a copy to the Resolution Professional and the Resolution Professional is directed to see the application and relief sought for and re-consider the claim of the financial creditor, if any, on its merit by following the provisions of the Code and the Regulations.

In the meanwhile RP submits that a preliminary report has been filed on 08/08/2018. It is received.

List the IA for hearing along with the CP on 08/10/2018.

Sd

(Jinan K.R.)
Member (J)